## **National Company Law Tribunal**

## Allahabad Bench

CPNO. (18) 113/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF COMPANY LAW TRIBUNAL ON 27.12.2017

NAME OF THE COMPANY: Punjale National Bank V/s Parerhat Grassection of the companies act/1 & B code:

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SI. NO. Name Designation Representation Signature

1. Shahrd Kazon Advocate Petitioner (KP) St.

2. Anormo Timary IRP

## CP No.(IB)113/ALD/2017, CA NO.244/2017

Sh. Shahid Kazmi, Advocate for the (RP) Resolution Professional Sh. Anupam Tiwari. He files report about constitution of the Committee of Creditors (COC) within stipulated period. He further informs that presently there is only one member as a Financial Creditor i.e. Punjab National Bank.

Keeping in view of this, the RP is instructed to convene a meeting of the COC to initiate the CIRP in respect of the Corporate Debtor Company and to pass appropriate resolution and he is also at liberty to move appropriate application before this Bench.

Dated:27.12.2017

Typed by: Kavya Prakash Srivastava (Stenographer)

H.P. Chaturveai, Member (Judicial)

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